

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1702 of 2019 IN**  
**DFR No. 2285 of 2019**

**Dated: 16<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. Ostro Jaisalmer Private Limited**  
**...Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**...Respondent (s)**

Counsel for the Appellant(s)	:	Mr. S. Venkatesh Mr. Aniket Prason Ms. Priya Dhankhar Mr. Kulbhushan Kumar Mr. Vikas Maini Mr. Krishnesh Bapat Ms. Lasya Pamidi
Counsel for the Respondent(s)	:	----

**ORDER**

**IA NO. 1702 OF 2019**  
*(Application for urgent listing)*

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**DFR NO. 2285 OF 2019**

List the matter on **23.09.2019**, subject to curing the defects.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj